

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/965/2021

This the 01st day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Aadil Rahim Beigh, Age 23 years, S/o Late HC Abdul Rahim Beigh, No. 86/Spr (PID No. EXK-872428), R/o Kokagund Tehsil & District Ganderbal (J&K).

.....Applicant

(Advocate:- Mr. T M Khan)

Versus

1. UT of J&K through Principal Secretary to Government, Home Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Director General of Police, J&K, Jammu/Srinagar-180001.
4. Inspector General of Police, Kashmir Zone (J&K)-191202.
5. Senior Superintendent of Police (SSP), District to Sopora-193201.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

1. The case of the applicant Aadil Rahim Beigh is that his case for compassionate appointment is pending before the Respondent No. 1 since 2019.
2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to dispose of the case of the applicant for grant of compassionate appointment within a stipulated time frame.



3. Heard Mr. T M Khan, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. appearing for Mr. Amit Gupta, learned A.A.G for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the competent authority amongst the respondents to consider and dispose of the case of the applicant for grant of appointment under compassionate grounds, as per rules, and further subject to the condition that the applicant is eligible for the same. This exercise shall be carried out by the respondents by passing a reasoned and speaking order with intimation to the applicant within a period of three months from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...